

Lagos Conference, as I have mentioned in the statement. The general consensus of opinion amongst most of the member-countries of the Commonwealth was that some more time should be given to the United Kingdom to see the effect of economic sanctions in bringing down the illegal regime in Rhodesia. We ourselves are not fully in agreement with this decision of the Commonwealth Prime Ministers' Conference. We thought that it is much too mild, but there it is. The position is that we have to function within these limitations.

REPORT OF ENQUIRY COMMITTEE ON
SMALL NEWSPAPERS

The Minister of Information and Broadcasting (Shri Raj Bahadur): Sir, I beg to lay on the Table a copy of the Report of the Enquiry Committee on Small Newspapers. [Placed in Library. See No. LT-5712/66.]

NOTIFICATIONS UNDER PERSONAL INJURIES
(COMPENSATION INSURANCE) ACT

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): Sir, I beg to lay on the Table a copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:

- (1) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1966 published in Notification No. S.O. 477 in Gazette of India dated the 9th February, 1966.
- (2) The Personal Injuries (Compensation Insurance) Amendment Rules, 1966 published in Notification No. S.O. 478 in Gazette of India, dated the 9th February, 1966.

[Placed in Library. See No. LT-5713/66].

Mr. Speaker: The Home Minister.

13.29 hrs.

ESTIMATES COMMITTEE

EIGHTY-NINTH AND NINETIETH REPORTS

Shri A. C. Guha (Barasat): Sir, I

beg to present the following Reports of the Estimates Committee:

- (1) Eighty-ninth Report on the Ministry of Irrigation and Power relating to action taken by Government on the recommendations contained in the Thirtieth Report of the Estimates Committee.
- (2) Ninetieth Report on the Ministry of Commerce, relating to action taken by Government on the recommendations contained in the Forty-sixth Report of the Estimates Committee on the erstwhile Ministry of International Trade—Tea Board, Calcutta.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, how is he having precedence over the Home Minister?

Mr. Speaker: Since this item was not in the printed agenda, perhaps he took it that he has been called. Now the Home Minister.

STATEMENT RE: PAROLE OF
SHRI UMANATH

13.03 hrs.

The Minister of Home Affairs (Shri Nanda): Mr. Speaker, Sir, question has been raised whether Shri R. Umanath, MP, a detenu on parole could attend the sessions of Parliament. A detenu, while on parole can normally carry on legal activity if it does not involve any breach of the conditions on which the detenu was released on parole and which he had accepted. In view of this the detenu can attend Parliament provided in doing so he does not violate the terms and conditions on which he was released on parole.

In this particular case, Shri R. Umanath was detained pursuant to an order made by the Government of Madras under clause (b) of sub-rule (1) of rule 30 of the DIR. Some time ago his wife applied to the Chief